

(c) the time which this line will be doubled?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) and (b). Doubling of 25 km from Amalner to Dharangaon has been approved. A Final Location Survey for doubling of the balance section from Udhna to Jalgaon (306 km) has also been approved during 1990-91 Budget. Double line from Surat to Udhna already exists.

(c) It is difficult to state at this stage the time by which doubling of the entire section will be completed.

[English]

Air Link between Delhi and Visakhapatnam

1965. DR. VISWANATHAM: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether direct flight from Visakhapatnam to Delhi has been withdrawn for the present;

(b) if so, when it is likely to be resumed;

(c) whether Government propose to extend the Delhi-Bhubaneswar flight to Visakhapatnam; and

(d) if not, the reasons therefor?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) The re-introduction of the direct flight between Delhi and Visakhapatnam will depend upon the resumption of suspended operations of A-320 aircraft and availability of sufficient B-737 operating aircraft capacity.

(c) No, Sir.

(d) The existing services to Bhubaneswar are operating on sectors Delhi-Raipur-Bhubaneswar-Delhi on the five times a week basis and on Delhi-Varanasi-Bhubaneswar-Delhi on two days a week basis. These services are operating to a high seat factor and extending the same upto Vishakhapatnam will not serve any fruitful purpose.

Coal Mine Projects

1966. SHRI BASUDEB ACHARIA: Will the Minister of ENERGY be pleased to state:

(a) the details of coal mine projects sanctioned during Seventh Plan;

(b) whether works on these projects have started; and

(c) if not, the reasons therefor?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRIDINESH GOSWAMI): (a) to (c). Details of coal mine projects sanctioned in Coal India Ltd. during the period 1.4.85 to 31.3.90 are given in the statement below. Similar information from M/s. Singareni Collieries Co. Ltd. and information regarding projects where work has not yet started and the reasons for the same are being collected and will be placed on the table of the House.

STATEMENT*Coal Projects Sanctioned between 1.4.85 and 31.3.90*

<i>Company</i>	<i>Projects Sanctioned (Total No.)</i>	<i>Capacity (mty)</i>	<i>Sanctioned Capital (Rs. Crores)</i>
E.C.L.	37	31.26	1739.54
B.C.C.L.	46	13.92	449.76
C.C.L.	37	29.85	1224.89
N.C.L.	8	29.30	1645.42
W.C.L.	35	15.43	686.00
S.E.C.L.	49	33.72	914.37
TOTAL	212	153.48	6659.98

Railway Reservation at parliament House

1967. SHRI R. GUNDU RAO:
SHRI KIRPAL SINGH:
SHRI KALPNATH SONKAR:
SHRI KAMAL CHAUDHRY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Parliament House Quota of Railway berths in various trains for the guests of Members of Parliament have been withdrawn recently;

(b) if so, the reasons therefor:

(c) whether the Members of Parliament are facing difficulties in getting railway reservations for their guests; etc;

(d) whether Government propose to review the present railway reservation system and if so, the details thereof; and

(e) whether Government propose to introduce facility for first class also and if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) and (b). Quotas in second class sleeper berths were earmarked in various trains for providing accommodation to the companions of Members of Parliament when the Members of Parliament were entitled to travel in first class and their companions in second class. Since the companions of M.Ps are now entitled to travel in first/AC 2-tier classes alongwith M.Ps, there is no need to retain these quotas in Parliament a House Booking office. Reservation requisitions from M.Ps in favour of their guests etc. are entertained in the Computer terminals provided in Parliament House Booking Office having direct link with the main reservation computer at New Delhi computerised Reservation Office.

(c) No such complaints have been received.